

[Translation]

149 Uttar Pradesh

**Setting up of a Depot to Provide Silk to Weavers in Azamgarh (U.P.)**

2431. SHRI RAM BADAN : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any proposal to open a depot in district Azamgarh, Uttar Pradesh to provide silk to weavers;

(b) if so, the details thereof; and if not the reasons therefor; and

(c) the directives issued by the Union Government to the State Government to provide incentives and adequate facilities to weavers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) and (b) There is no Central Government scheme for opening of silk yarn depots. This is usually done by the State Handloom Corporations/ Apex Societies. In Azamgarh District, U.P. State Handloom Corporation Ltd. is operating a depot in Mubarakpur which provides silk and cotton yarn to the handloom weavers in the area.

(c) A number of centrally sponsored schemes are being operated through State Governments to provide incentives and adequate facilities to handloom weavers. The following schemes are being operated throughout the country, including U.P. :—

1. Financial assistance for modernisation of looms;
2. Scheme of decentralised training to train weavers on improved technology;
3. Design support and provision of technological inputs through a number of Weavers' Service Centres in the country;

4. Special fiscal concessions to the handloom sector to remove the cost handicap of handlooms vis-a-vis the powerlooms;

5. Assistance to weavers to enable them to form industrial type cooperatives;

6. Hill Area Woollen Handloom Development Project/Export Production Projects;

7. Pre-loom, post-loom processing facilities for weavers to make their products competitive in the market;

8. Thrift Fund Scheme which covers Group Insurance Scheme;

9. Workshed-cum-Housing Scheme for providing suitable work places to the weavers and thus achieve better productivity;

10. Market Development Assistance Scheme including Special Rebate, Share Capital Assistance to Apex Societies and State Corporations to give market support to handloom products; and

11. The Janata Cloth Scheme under which it is ensured that reasonable level of wages is paid to handloom weavers.

[English]

### Export of Sugar

2432. SHRI R. JEEVARATHINAM : Will the Minister of COMMERCE be pleased to state the quantity of sugar exported during the period from January 1989 to June 1991, country-wise and the foreign exchange earned through these exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : A statement is attached.

**Statement**

The details of export of sugar made by STC as well as by the Industry during the period from January, 1989 to June, 1991, are as under :—

Name of the Country	Qty Lakh M.T.	Foreign exchange earned (Rs. Crores) FOB.
EEC . . . . .	0.30	31.80
USA . . . . .	0.35	28.90
Sri Lanka . . . . .	0.36	22.15
Indonesia . . . . .	0.74	44.72
Nepal . . . . .	0.35	19.07*
Maldivé . . . . .	0.003	0.25
Maldivé . . . . .	0.008	0.49*
<b>TOTAL . . . . .</b>	<b>2.111</b>	<b>147.38</b>

\*In Indian Currency.

[Translation]

*Smuggling*

**Seizure of Smuggled Gold**

2434. **SHRI DAU DAYAL JOSHI :**  
Will the Minister of FINANCE be pleased to state :

(a) the value of smuggled gold seized during the last one year and the names of the countries from which it was smuggled;

(b) the particulars of the persons from whom it was seized and whether all of them were prosecuted the details in this regard;

(c) the number of persons out of them acquitted and whether any appeal has been filed against their release; and

(d) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :**  
(a) to (d) The quantity of gold which is reportedly being smuggled into India by various smuggling syndicates based in certain countries of West Asia, seized, the number of persons arrested, the number of persons against whom prosecutions were launched by the Customs authorities and the number of persons convicted and acquitted by the Courts in prosecution proceedings during the calendar years 1990 and 1991 (upto 31 July) are given in the table below. Persons found to have been involved in smuggling of contraband, including that of gold, are liable for penalty in departmental proceedings and prosecution in courts of law. The disposal of prosecution mainly rests with the trial courts and the Department can only expedite the process within its limited means; Courts' decisions lead to both conviction and acquittal. Appeals against acquittal are made if warranted.

	Quantity of gold (in kgs.)	Value of gold (Rs. in crores)	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	No. of persons acquitted
*1990 . . . . .	5596	189.75	3356	1528	555	141
*1991 (upto 1st July) . . . . .	3321	117.53	1432	825	344	86

\*(Figures are provisional).

Statistics of persons prosecuted, convicted and acquitted in respect of

smuggling of gold alone are not maintained separately.